NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. C.P. (IB)/430(MB)2022

IN THE MATTER OF
State bank of India … Petitioner
VS
Mr. Sunil Subhas Shelar … Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:
For the RP: Adv. Atishay Jain (VC)

For the Respondent:

ORDER

Adjourned to **19.08.2024.**

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)